

11/11/19
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(TO BE PUBLISHED IN DELHI GAZETTE PART-IV EXTRA-ORDINARY)
GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI
DEPARTMENT OF LAW, JUSTICE AND LEGISLATIVE AFFAIRS
8th LEVEL, C-WING, DELHI SECRETARIAT, I.P. ESTATE, NEW DELHI-110002

No.F.6/13/2018-Judl./Suptlaw/

Dated May, 2019

NOTIFICATION

No.F.6/13/2018-Judl./Suptlaw/ .- In exercise of the powers conferred by the proviso to article 309 of the Constitution read with Government of India, Ministry of Home Affairs Notification No.F.1/2/70/DH(S) dated the 29th May, 1970 as amended by Notification No.F.1/2/70-DH(S) dated the 25th July, 1970 and all other powers enabling him in this behalf, the Lieutenant Governor of National Capital Territory of Delhi in consultation with the High Court of Delhi is pleased to make the following rules further to amend the Delhi Judicial Service Rules, 1970, namely: -

1. Short title and commencement. - (1) These rules may be called the Delhi Judicial Service (Amendment) Rules, 2019.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. Amendment of rule 28. -

In the Delhi Judicial Service Rules, 1970, (hereinafter referred to as the said rules) for rule 28, the following shall be substituted, namely: -

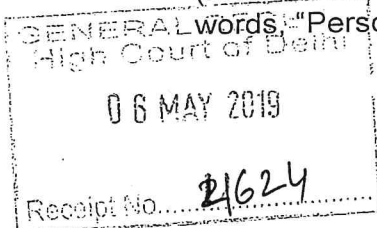
"28. Recruitment made to the service by direct recruitment shall be subject to provisions regarding reservation, special representation and other concessions for the Scheduled Castes, Scheduled Tribes and Persons with Disability candidates (suffering from any of the disabilities mentioned in sub-section (1) of section 34 of the Rights of Persons with Disabilities Act, 2016) and ex-servicemen including Emergency Commissioned Officers and Short Service Commissioned Officers, as provided by law or orders issued by the Central Government from time to time:

Provided that the Persons with Disability candidates should be capable of efficiently discharging their duties as Judicial Officer as per the satisfaction of the Medical Board that may be constituted before or after their names are recommended for appointment."

3. Amendment of Appendix:

In the said rules, in the Appendix, -

(1) after clause (ii), in para second, for the words, "Physically Handicapped (Blind / Low Vision) (mobility not to be restricted) / Orthopaedically" the words "Persons with Disability" shall be substituted.



(2) for para-5, titled as "Viva Voce", the following shall be substituted, namely: -

"(5) Viva Voce : Viva-Voce will carry 150 marks. Only such candidates will be called for viva voce who have obtained 40% marks in each written paper and 50% marks in the aggregate except in the case of candidates belonging to reserved categories, i.e. Scheduled Castes, Scheduled Tribes and Persons with Disability in whose case the qualifying marks shall be 35% in each written paper and 45% in the aggregate.

A candidate of general category must secure minimum 50% marks and a candidate of reserved category, i.e. Scheduled Castes, Scheduled Tribes and Persons with Disability must secure minimum 45% marks in viva-voce to be eligible for being recommended for appointment to the service."

By order and in the name of the
Lt. Governor of National
Capital Territory of Delhi,

(Lovleen)

Additional Secretary (Law, Justice & L.A.)

No.F.6/13/2018-Judl./Suptlaw/ 834-838

Dated 03 May, 2019

Copy forwarded for information and necessary action to:

1. The Secretary to Govt. of India, Ministry of Home Affairs, New Delhi.
2. The Secretary to Govt. of India, Ministry of Law & Justice, (Department of Justice), Shastri Bhawan, New Delhi.
3. The Registrar General, High Court of Delhi, New Delhi w.r.t. their letter No.02/Rules/DHC/2019 dated 08.01.2019.
4. The District & Sessions Judge (HQ), Delhi, Tis Hazari Courts Complex, Delhi.
5. The Special Secretary (GAD/Coord.), Govt. of NCT of Delhi (in duplicate along with Hindi version of the same) for publication in Delhi Gazette (Extra-Ordinary Part-IV).
6. Guard file.

(Lovleen)

Additional Secretary (Law, Justice & L.A.)